

he is supposed to be in charge of the whole thing.

Mr. Deputy-Speaker: I agree. Though I was in the middle of the statement of my decision regarding this matter, having regard to the interest shown by hon. Members, I listened to hon. Members also and I have the benefit of their advice but what I feel is that while law and order will be the ultimate responsibility in a Part C State, every order

Babu Ramnarayan Singh (Hazari-bagh West) *rose*—

Mr. Deputy-Speaker: I do not think there is anything so far as this matter is concerned. It is not the previous one. It need not be therefore referred to. I heard that matter and disposed of the same. Then, regarding the tense situation created in different parts of the country consequent on the issue of a prohibitory order banning processions in Delhi, that is not only in Delhi, in different parts of the country, in Madras where Mr. Rajagopalachari is there, very many hon. Members, Ministers of first rank, in charge of various administrations are there! We have to exercise jurisdiction contrary to what has been laid down in the Constitution. That portion is out of order?

So far as Delhi State is concerned, to impose a ban and withdraw it from time to time, I think, to do all this, we will have to have 100 Home Ministers if this matter has to be looked into almost every day. It is ordinary law and order. I do not think, therefore, it is right for the Home Minister to interfere with law and order at every stage. It is purely a local matter. I am not going to give consent to this motion being moved.

Kumari Annie Mascarene: May I raise a point of order?

Mr. Deputy-Speaker: I am coming to the point of order.

INTERFERENCE WITH RIGHTS OF THREE MEMBERS

Mr. Deputy-Speaker: So far as Shri Umashankar Muljibhai Trivedi's motion is concerned, I do not think I need call upon him to tell us anything. It is certainly out of order. It reads:

"The tense situation created by the Government of India in several parts of India such as Delhi, Amritsar, Jullundur, Ambala, Banaras and Calcutta by the un-

imaginative and communally-minded interference with the fundamental rights of the citizens of India particularly of three Members of this House who were arrested at 6 P.M. on 6th March, 1953 in Delhi."

If commotion arises on account of these arrests, I am not prepared to give my consent. I am afraid I have to give them only this advice that they must be careful in future.

Shri U. M. Trivedi (Chittor): May I be permitted to explain this?

Mr. Deputy-Speaker: It is sufficiently explanatory.

Shri U. M. Trivedi: If you will allow me to explain this

Mr. Deputy-Speaker: This is sufficiently explanatory. It is in English which I can understand. The subject matter is there.

LATHI CHARGE AND TEAR GAS ON PUBLIC MEETING IN BARA TUTI

Mr. Deputy-Speaker: Shri V. G. Deshpande's motion is:

"The uncalled for and unwarranted lathi charge and use of tear gas on a peaceful and legally constituted public meeting in Bara Tuti, Delhi, on Sunday the 3th of March 1953, resulting in injuries to over a hundred persons".

Has the hon. Member to say anything more than what he has said here? I do not want the House to be burdened with a discussion over this matter.

Shri V. G. Deshpande: In Delhi, yesterday, we made enquiries and the District Magistrate informed us that a public meeting could be held in Delhi again on the spot. People collected at that place without any provocation and that legal and constitutional meeting was assaulted with lathi charges and tear gas. Men and women were told that they could form processions. They were again lathi charged when they formed processions. I myself was on the dais. Without informing us, all of us were lathi charged. Two hon. Members of the Delhi Legislative Assembly were also addressing the meeting. Mr. J. D. Sharma a Magistrate of Delhi, was there (*Interruptions*). Hon. Members ought not to laugh at such a serious matter, they ought to be ashamed that their Government is indulging in such assaults. (*Interruptions*).